

### **Restructuring of Airports**

885. SHRI G.K. VASAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a proposal to restructure the airports under the control of Airports Authority of India is under consideration of Government; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDI): (a) and (b) Government of India in January, 2000 approved the restructuring of the airports of Airports Authority of India through long term lease route as and when found suitable. At the first instance, the airports at Delhi, Mumbai, Chennai and Kolkata were taken up for the restructuring exercise. In addition to the existing initiatives for leasing of major airports, it is proposed to take up the Delhi and Mumbai airports for modernization to international standards. Two separate companies will be formed with initial equal equity participation from the Airports Authority. These two companies could also take Joint Venture partners.

### **Legislation for Airport Security**

†886. SHRI ABHAY KANT PRASAD: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have formulated any draft legislation regarding security at airports in the country;

(b) if so, the details thereof;

(c) whether any survey has been conducted regarding security arrangements at various airports of the world;

(d) if so, the details thereof; and

(e) by when the proposed legislation is likely to be brought before Parliament?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI RAJIV PRATAP RUDI): (a) and (b) The security at airports is as

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†Original notice of the question was received in Hindi.